

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA NO.41/2017  
IN  
CP NO. 70(Chd)/2017**

Jaideep Ghai & Anr.

...Petitioners

Versus.

M/s Umesh Developers Pvt. Ltd.

...Respondent.

Present: Ms. Monika Jalota, Advocate for petitioners.  
Mr. Mast Ram, Practising Company Secretary for  
Respondent.

Learned counsel for the petitioners submits that prayer for stay is not pressed at this stage because of the response of respondents in reply to the stay application. CA No. 41/2017 thus stands disposed of. Mr. Mast Ram, Authorised Representative for the respondents has filed affidavit of respondent No. 3 adopting the reply filed by respondent Nos. 1 and 2. The petitioners' counsel has already filed rejoinder and copies of the same have been supplied to the Authorised Representative of the respondents. Now the main petition be listed for arguments on 16.05.2017.

As per request made by the Authorised Representative for the respondent, the petitioners' counsel would supply copy of Paper Book from Page Nos. 'A' to 'F' and also copy of affidavit of petitioner No. 2 attached with the stay application. Let the compliance be made within 10 days.

*sd/-*  
(Justice R.P. Nagrath)  
Member (Judicial)

April 18, 2017

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